Utilisation of Special Yards at Mazagon Docks to build Submarines

Written Answers

2175. SHRI KAPIL VERMA: SHRIMATI VEENA VERMA:

KUMARI ALIA:

Will the PRIME MINISTER be pleased to state:

- (a) what are Government's plans to utilise the special yards built at Mazagon dicks to build submarines;
- (b) what was the cost of building the yards there;
- (c) the number of yards lying idle at present after one submarine was built;
- (d) what is the total staff working at the two yards and the amount being spent on them; and
- (e) the number of workers of these yards who are idle at present and to which category do they belong?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Various options are under consideration.

- (b) Rs. 44. 70 crores.
- (c) None.
- (d) Only East Yard is engaged in this work. 1116 persons are working on the Submarines. The total monthly wage is Rs. 45 lakhs.
- (e) None is idle, although some are under-utilised.

Losses suffered by IAF

2176. SHRI HARVENDRA SINGH HANSPAL:

Will the PRIME MINISTER be be pleased to state:

(a) whether the Indian Air Force has suffered losses to the tune of 419 crores during the last five years due to human error and technical failures as mentioned by CAG in its recent report;

to Questions

- (b) if so, whether Government have fixed responsibility in _ this regard; and
- (c) if so, the details thereof and what further efforts Government propose to take to avoid losses in the IAF ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA):

- (a) Yes, Sir. Losses in excess of Rs. 419 crores were suffered durng the five year period from 1983-84 to 1987-88. The losses, however, relate to all types of accidents and not only the ones due to human error and technical failures.
- (b) Responsiblityhasbeen fixed In all cases of accidentsdue to negligence or default onthe part of an individual
- (c) In all cases as mentioned in
 (b) above, the concerned individuals have been held to blame and punished. Every accident is investigated by a Court of Inquiry consisting of specialists from concerned branches/ organisations. Suitable follow-up action is taken on the recommendations of the Courts of Inquiry. Regular reviews and studies are carried out to pinpoints woak areas and remedial measures are initiated.

Extension of Pensionary Benefits of School Teachers in Punjab

- 2177. SHRI HARVENDRA SINGH HANSPAL: Will the PRIME MINISTER be pleased to state:
- (a) whether the Punjab Government has accepted the report of a